

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2433
ANSWERED ON:05.02.2014
SETTING UP OF HIGH COURT BENCHES
Meghwal Shri Arjun Ram

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commission has recommended setting up of benches of certain High Courts in other important cities of the States, where the number of cases are quite high and if so, the details thereof;
- (b) whether the Government is aware of the agitations held and still continuing in various parts of the country for setting up of High Court benches;
- (c) if so, the details thereof and the reaction of the Government thereon, Statewise, location-wise;
- (d) whether the Judicial system of the country has been adversely affected due to the said agitations and if so, the details thereof; and
- (e) the corrective steps taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) to (e): While there is an observation in the 230th Report of the Law Commission of India on the creation of new High Court Benches, there is no specific recommendation on this issue. There have been demands from various quarters for the establishment of High Court Benches in various States, including inter-alia in the States of Kerala, Himachal Pradesh, Uttar Pradesh, Odisha, West Bengal.

Considering the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No. 379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government which is to provide infrastructure and meet expenditure and should also have the consent of the Chief Justice of the concerned High Court which is required to look after the day to day administration of the High Court and its Bench.